

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI
REGIONAL BENCH**

Excise Appeal No. 1690 of 2012

[Arising out of Order-in-Appeal No. BK/8, 9 & 10/LTU/MUM/2012 dated 31.08.2012 passed by Commissioner of Central Excise & Service Tax (Appeals), Mumbai]

M/s. Ambuja Cements Ltd.

Elegant Business park, MIDC Cross Road 'B',
Off Andheri-Kurla Road, Andheri (East),
Mumbai-400 059.
Vs.

Appellant

**Commissioner of Central Excise & Service Tax
(Appeals), Mumbai**

Large Tax Payer Unit,
29th Floor, World Trade Centre, Cuffe Parade,
Mumbai-400 005.

Respondent

Appearance:

Shri Rajesh Ostwal, Advocate along with Ms. Hanisha Jatania, Chartered Accountant, for the Appellant

Shri Sunil Kumar Katiyar, Assistant Commissioner, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Date of Hearing: 10.02.2023

Date of Decision: 10.02.2023

FINAL ORDER NO. A/85837/2023

PER: SANJIV SRIVASTAVA

Counsel submits that matter has been settled under SVLRDS
produces the copy of certificate issued.

2.1 Appeal accordingly dismissed as deemed withdrawn as settled
under SVLRDS.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**